

**Promotion of Industries (Award of  
Grants and Subsidies) Rules, 1980**



Government of Tripura  
Appointment & Services Department

No. F. 2(16)-GA/78.Vol.II.

Dated, Agartala, the 12th December, 1980.

## NOTIFICATION

In supersession of this Govt. Notification No. F. 2(16)-GA/78 dated the 28th July, 1978, the Governor, Tripura is pleased to appoint Shri S. K. Roy, retired Chief Engineer, Govt. of West Bengal as Chief Engineer, Irrigation & Flood Control, Govt. of Tripura on re-employment basis with effect from 2nd August, 1978 and until further orders.

2. During re-employment period Shri Roy will get last pay drawn at the time of retirement minus pension and other pensionary benefits from the date of his re-employment, as a special case.

3. This issues with the concurrence of the Finance Department vide their U. O. No. 5570-Fin(G)/80 dated 29. 11. 80.

By order of the Governor,

H. M. Choudhury  
Under Secretary to the  
Government of Tripura.

GOVERNMENT OF TRIPURA  
DEPARTMENT OF INDUSTRIES.

No. F. DI/AUDIT/RULE/1(1)/79/29709-98

Dated, Agartala, the 20th November, 1980.

## NOTIFICATION

The Governor is pleased to make the following Rules to regulate award of grant/subsidies to artisans, production units, Co-operative Societies/Samities/Corporate bodies/Statutory bodies and other Organisations connected with promotion of Industries in Tripura, namely :

Short title and commencement :

1. (1) These rules may be called Promotion of Industries (Award of Grants and Subsidies) Rules, 1980.

(2) They shall come into force on and from the date of their publication in the Official Gazette.

Definition :

2. In these rules unless the subject or context otherwise requires :—

a). 'Artisan' means a person whose livelihood is production or repair of traditional tools, implements and other articles or things used for Agriculture or Industry or purposes ancillary thereto and also a person who normally earns his livelihood by practicing a Craft either by his own labour or by the labour of the member of his own family.

b). 'Block Development Officer' means the Block Development Officer of any of the Community Development Blocks in Tripura.

c). 'Director of Industries' means the Director of Industries, Government of Tripura.

d). 'Corporate bodies' means any company registered under the Companies Act, 1956 for development of any kind of Industries in Tripura.

e). 'Co-operative Societies' means any Co-operative Society registered under Tripura Co-operative Societies Act, 1974 and producing Industrial articles.

- f). 'Government' means Government of Tripura.
- g). 'Grant/Subsidy' means assistance given in Cash or kind.
- h). 'Grantee/Awardee' means any person, Co-operative Society, Production Unit, Samity, Corporate Body, Statutory Body and any other Organisation given assistance in the form of grant/subsidy in Cash or kind under the programme for development of any kind of Industry in Tripura.
- i). 'Project Executive Officer' means Project Executive Officer of any of the Tribal Development Blocks in Tripura.
- j). 'Other Organisation' means any Organisation engaged in Production or otherwise for development of Industries in Tripura and which is considered viable and sound by the Government of Tripura.
- k). 'Production Units' means any Unit producing Industrial products in Tripura.
- l). 'Samities' means any Society producing Industrial products in Tripura and registered under the Societies Registration Act.
- m). 'Statutory Bodies' means any Organisation established under any statute for development of Industries in Tirpura.

Object :

3. The object of these rules is to help in the growth of Industries in Tripura by providing incentive in the form of grant/subsidies as may be required for the :
- i). purchase of industrial inputs ;
  - ii). marketing of end products ;
  - iii). purchase of improved tools & equipments, appliances etc. ;
  - iv). transportation of inputs and end products ;
  - v). construction of factory sheds/work sheds/work cabins/ rearing houses etc. ;
  - vi). services of managerial, technical and supervisory experts ;
  - vii). construction of fencing/common work-shed/factory shed and installation of processing machinery etc. by Co-operative Societies/Samities ;
  - viii). repairing/revovation of work shed/work cabin/rearing house/common work shed/factory shed etc. ;
  - ix). purchase of preservatives, insecticides, chemicals, seeds, manures, etc. ;
  - x). training of workers, managers, artisans, supervisors, technical staff etc. ;
  - xi). study tour of workers, managers, artisans, supervisors, technical staff ;
  - xii). running of service centres/eommon facility centres etc. ;
  - xiii). journey expenses for training/study tour etc. ;
  - xiv). subsidy on consumption of power for Industrial product ;
  - xv). subsidy on rate of interest on loan obtained from financial institutions, Banks, State aid to Industries, Commodity Boards etc. ;
  - xvi). raising of Tea/Sericultural nurseries and plantation etc. ;
  - xvii). purchase and installation of irrigation equipments for plantation on sericulture/tea etc. ;

- xviii). any other incentive which may be considered necessary by the Government of Tripura.
- Extent of Grant/ Subsidies :**
4. The extent of grant/subsidy shall normally not exceed 75% except in the following cases:—
- i). grant for services of managerial/technical/supervisory experts shall normally be provided for a period not exceeding five years at a stretch 100% for the first 2 years and @ not exceeding 90% for the remaining period ;
  - ii). the rate of grant/subsidy may be upto 100% for (a) supply of Nylon yarn to very poor scheduled Caste fishermen, (b) purchase of seeds/preservatives/insecticides/manures ; (c) construction of fencing/Common work shed/factory shed and installation of processing machinery etc. by co-operative societies/samities (d) establishment of service centre/common facility centres ; (e) training of workers / managers / artisans / supervisors / technical staff etc. (f) study tour of workers / managers/ artisans/supervisors, technical staff etc. ; (g) journey expenses for training/study tour.
- Mode of application :**
5. Application for the grant/subsidy shall be made to the respective Block Development Officer/Project Executive Officer or any other Officer of the area in which applicant resides.
- Selection of Grantees/ Awardees :**
6. (1) The fund for allotment to the grantees/awardees shall be made by the Government area-wise.
- (2) The selection of individual grantees/awardees shall be made by the Block Development Officer/Project Executive Officer on the recommendations of the Block Industrial Development Committee.
- (3) The areas which are not covered by any Community Development Block or Tribal Development Block the selections of nominees or awardees in such area shall be made by the Director of Industries or by any Officer nominated by him on the recommendation of the Industrial Development Committee for Municipal area.
- Sanction of Grant/ Subsidy :**
7. (i) The grant/subsidy under Non-Plan schemes will be sanctioned to the selected grantees by the Director of Industries subject to availability of fund in the budget.
- (ii) The grant/subsidy under Plan schemes will be sanctioned to the selected grantees by the authority according to the financial powers delegated by the Government for the relevant period subject to availability of budget provision for the purpose.
- Procedures for disbursement of grant/Subsidy :**
8. The sanctioned amount of grant/subsidy will be disbursed by the concerned Block Development Officer/Project Executive Officer to the grantees in Cash or in kind directly or through Government Companies as may be decided by the Government from time to time after obtaining an undertaking in form I appended to these rules.
- Penalty for non-utilisation and/or improper or inadequate utilisation of grant/ subsidy :—**
9. The amount of grant/subsidy will be utilised by the grantees exclusively for the purpose for which it is sanctioned. In the event of non-utilisation within reasonable period and/or improper or inadequate utilisation of grant/subsidy, the grantee will refund the amount of grant/subsidy with normal rate of interest plus 2% penal interest.

- Inspection and Visit :
10. The Project Executive Officer/Block Development Officer Drawing and Disbursing Officers or his nominees and the Director of Industries or his nominees and any other Officer of the Government concerned with development of Industries may inspect the records and books of accounts maintained by the awardees of grant/subsidy.
- Disbursement Certificate :
11. The Block Development Officer/Project Executive Officer and other disbursing Officers will send a Certificate to the Director of Industries in respect of disbursement of the grant/subsidy in form II appended to these rules.
- Utilisation Certificate :
12. After disbursement of the amount of grant/subsidy a certificate in form III appended shall be furnished to the Director of Industries by the Block Development Officer / Project Executive Officer/Officer-in-Charge of implementation of the respective scheme in respect of utilisation of the amount of grant/subsidy for the purpose for which it is sanctioned.
- Compulsory Service to Government :
13. The trainees provided with grant for meeting expenditure on journey and other purposes in connection with training in industrial subjects inside or outside the State shall serve under the Government of Tripura, if called upon to do so, for a minimum period of five years.

By Order of the Governor,  
A. M. Dutta  
Under Secretary to the  
Government of Tripura.

### FORM—I

#### UNDERTAKING FROM THE AWARDEES OF GRANTS/SUBSIDIES.

I/We \_\_\_\_\_ (Proprietor / Partner / Secretary/President/Managing Director/Chief Executive Officer of M/S \_\_\_\_\_) acknowledging the receipt of the Grant/subsidy amounting to Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_) only from the \_\_\_\_\_ hereby agrees to abide by the following conditions namely :

- i). that, I/We shall take necessary steps to run the Unit smoothly.
- ii). that, the grant/subsidy will be utilised for the purpose for which it is awarded ;
- iii). that, the articles bought or received out of the amount of grant/subsidy shall be kept in possession ;
- iv). that, the articles bought or received out of the amount of grant/subsidy shall be maintained in proper condition ;
- v). that, the articles purchased or received with the grant/subsidy shall not be sold or mortgaged or destroyed or transferred ;

- vi). that, a proper account will be maintained separately for the amount of grant/subsidy and its utilisation ;
- vii). that, these accounts and other particulars will be furnished for inspection whenever required by an Officer of the Government duly authorised ;
- viii). that, the amount of grant/subsidy will be refunded with normal rate of interest plus 2% penal interest in the event of non-utilisation and/or improper or inadequate utilisation of the Grant/Subsidy.

Signature of the Grantee.....

Date\_\_\_\_\_

Place\_\_\_\_\_

WITNESS

1. \_\_\_\_\_

2. \_\_\_\_\_

FORM—II

DISBURSEMENT CERTIFICATE

Certified that an amount of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_

\_\_\_\_\_ ) only sanctioned for disbursement of Grant/Subsidy to \_\_\_\_\_

\_\_\_\_\_ was disbursed by me on \_\_\_\_\_ after obtaining Actual Payee's receipt and necessary undertaking from the grantee.

Date\_\_\_\_\_

Signature of the Disbursing Officer.

FORM—III

Certified that an amount of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_

\_\_\_\_\_ ) sanctioned for disbursement as Grant/Subsidy to \_\_\_\_\_

\_\_\_\_\_ was disbursed by me on \_\_\_\_\_ after observing all the formalities and obtaining necessary undertaking from the Grantees I have satisfied myself that the amount of grant/subsidy sanctioned by the Department has been properly utilised for the purpose for which it was sanctioned.

Signature of the Drawing and Disbursing Officer/Officer-in-Charge of Implementation of the Scheme.